

ORIGINAL IN HINDI

**Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs**

**LOK SABHA
UNSTARRED QUESTION NO.1569
TO BE ANSWERED ON 08.12.2015**

SCARCITY OF PULSES

1569. DR. BHOLA SINGH:
(OIH) SHRI P. C. MOHAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has taken note of the fact that the "Confederation of All India traders" has held big retail companies responsible for the current scarcity of pulses; and
- (b) if so, the details thereof and the action taken by the Government against such big retail companies?

ANSWER

मिनिस्टर ऑफ कन्स्यूमर अफेयर्स, फूड एंड पब्लिक डिस्ट्रिब्यूशन का कहना है कि वे निम्नलिखित बातें कहेंगे:

**THE MINISTER FOR
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)**

(a) & (b): A representation alleging hoarding of pulses by big traders / importers in foreign country has been received. Under the Essential Commodities Act, 1955 & the Prevention of Black-marketing and Maintenance of Supplies of Essential Commodities Act, 1980 action can be taken against domestic hoarding only. Advisories for strict action against hoarding and blackmarketing have already been issued to all States/UTs.
